

(b) the expenditure incurred by Government on these foreign nationals by way of salary, accommodation and other incidental ;

(c) whether it is a fact that one Mr. Keith Satterthwaite was asked to leave the country because of his anti-national activities among the Tibetans ; and

(d) if so, the steps taken by Government to see that the other foreign nationals do not indulge in similar anti-national activities ?

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY, MINISTER OF PLANNING AND MINISTER OF EXTERNAL AFFAIRS (SHRIMATI INDIRA GANDHI) : (a) Information is given in the list laid on the Table of the House. [Placed in Library. See No. LT—1117/68].

(b) Nil.

(c) No, Sir. Mr. Keith Satterthwaite was advised to stop working with Tibetan refugees as his services as a farm adviser were not considered necessary at Dalhousie. Attention is invited to reply given to the Lok Sabha Starred Question No. 723 on 18th December, 1967.

(d) Does not arise.

Emigration Policy of the Government of India

9146. **SHRI BABURAO PATEL :** Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) the names of countries which do not allow Indians to settle down there and the reasons in each case ;

(b) the names of countries to which the Government of India do not allow emigration and reasons in each case ; and

(c) the salient features of the policy of our Government with regard to the emigration of Indians and the transfer of their assets to the country of emigration ?

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY, MINISTER OF PLANNING AND MINISTER OF EXTERNAL AFFAIRS (SHRIMATI INDIRA ANDHI) : (a) Most countries allow Indians to desire to go abroad to settle down

there subject to their regulations. Up-to-date information in respect of different countries is being ascertained.

(b) and (c). Government's policy is not to encourage emigration, but where Indians have already gone in the past and settled, Government takes interest in co-operation with local authorities, to help such Indians become useful and good citizens of the countries of their adoption.

According to the present policy, Indian nationals emigrating abroad are not granted any facility for transfere of assets outside India. However, in exceptional and deserving cases where the country allow immigrants subject to their bringing in a certain minimum amount, exchange is released to the extent of the amount required after obtaining from the emigrant an undertaking that the amount released will be repatriated to India within a period of one year. Hard cases are, however, considered on merits and very limited exchange facilities granted.

Misappropriation in Defence Services

9147. **SHRI BABURAO PATEL :** Will the Minister of DEFENCE be pleased to state :

(a) the designation of the officer of the defence services who drew Rs. 70,000 on a requisition which was not countersigned by the Station commander as required by the rules and the designations of those who aided ;

(b) the action taken against each, with results in each case ; and

(c) the steps taken by Government to prevent further misappropriation of funds in this manner ?

THE MINISTER OF DEFENCE (SHRI SWARAN SINGH) : (a) The main accused officer was the Officer Commanding 96 Field Coy. Engineers in the rank of Major. He was aided by a Captain, two Lieutenants, three Junior Commissioned Officers and one Non-Commissioned Officer of the same unit in varying degrees in the subsequent embezzlement of the imprest money.

(b) The main accused was sentenced to cashiering, rigorous imprisonment